NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 126/2017 IN CP (IB) NO. 15/Chd/CHD/2017 (Decided matter)

In the matter of:

Punjab National BankFinancial Creditor.

Versus

M/s. James Hotels Ltd.Corporate Debtor.

Present: Mr. Sanjay Kaushal, Sr. Advocate with Mr. R.S. Bhatia, Advocate

and Mr. Tarun Bhutani, Manager Law for Financial Creditor-Non

applicant.

Mr. Yogesh Goel, Advocate for Resolution Professional.

Ms. Poonam Verma, Advocate for ARCIL.

Ms. Dr. Chandra Rajan, Advocate for applicant-Mr. Har Avtar

Singh Arora.

Learned counsel for ARCIL has stated that there is no assignment of debt by the Punjab National Bank in favour of ARCIL.

Arguments heard in part.

Learned counsel for the applicant submits that the copy of the reply was not supplied to the applicant but learned counsel for the petitioner states that the same was supplied on the previous date and copy thereof was also sent by email. The learned counsel for the applicant, however, submits that no such copy was received by the applicant. Another set of Paper Book of the reply has been supplied to the learned counsel for the applicant which she wants to go through for sometime and argue further today itself and it is submitted by the learned counsel that time of completion of resolution

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process is going to expire. The matter shall now be taken up again post-

lunch at 2.00 P.M.

Dr. Raj Singh, Registrar of Companies, Punjab and Chandigarh

stated that there is no CCTV cameras installation in the office of Registrar of

Companies.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

Mr.R.S. Bhatia, Advocate for the Punjab National Bank has filed

copy of the mail dated 29.08.2017 in order to show that copy of reply filed by

the respondent to this application was sent to the applicant. Let the same be

taken on record.

Arguments heard. Reserved.

After elaborate arguments, the learned counsel for the applicant

submits that she wants to file written arguments also. Let the written

submissions running into not more than 3/4 pages may be filed with the Bench

Officer within two days.

Sd/-

(Justice R.P.Nagrath)

Member (Judicial)

September 27, 2017

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